

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 13080/2025

[Arising out of impugned final judgment and order dated 07-10-2024 in WPC No. 23904/2024 passed by the High Court of Orissa at Cuttack]

STATE OF ODISHA & ORS.

Petitioner(s)

VERSUS

GUPTESWAR RAO DORA

Respondent(s)

(IA No. 202265/2025 - CONDONATION OF DELAY IN FILING and IA No. 202263/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 202266/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-08-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

- 1) Application for exemption from filing certified copy of the impugned order is allowed.
- 2) Delay condoned.
- 3) Issue notice.
- 4) Notice be served *dasti* and affidavit of service be filed on or before the next date of listing.
- 5) List on 09th September, 2025, along with SLP (C)No. 7389 of 2024.

(NIDHI AHUJA)
AR-cum-PS(NAND KISHOR)
ASSISTANT REGISTRAR